

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 45

IA No. 1521/22
And
CP(IB) No.154/Chd/Pb/2022

Under Section 95, IBC 2016
R 11 NCLT

In the matter of:-

Indian Bank

...Petitioner

Vs.

Smt. Kanta Rani

...Respondent/ Personal Guarantor

Present: Mr. Dharam Paul Garg, Advocate for the petitioner.
Mr. Vaibhav Sahni, Advocate for the respondent-Personal Guarantor.

Compliance affidavit in IA No.1521/2022 has been filed vide diary No.02205/1 dated 12.06.2023. The same is taken on record. A date is requested by the learned counsel for the respondent-Personal Guarantor on the ground that a writ has been preferred before the Hon'ble Supreme Court and stay in the said matter has already been granted. List the matter on 31.10.2023.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

August 16, 2023
PRF

Sd/-

(Harnam Singh Thakur)
Member (Judicial)